

Central Administrative Tribunal, Lucknow Bench,
Lucknow

Original Application No.231/2004.

This the ²⁴ day of May, 2005

HON'BLE SHRI S.P. ARYA, MEMBER (A)

Baboo Lal son of late Lekh Raj resident of 432/52, Yasinganj, Lucknow, Ex-Mechanic Grade I, retired under Chief Mechanical Engineer, N. Railway, Locoshop, Charbagh, Lucknow.

Applicant

By Advocate: None

Versus

1. Union of India, through Secretary, Ministry of Railways, New Delhi.
2. Chief Mechanical Engineer, Northern Railway, Loco Shop, Charbagh, Lucknow.

Respondents

By Advocate: Sri Umesh Srivastava for Sri M.K.Singh.

ORDER

BY HON'BLE SHRI S.P. ARYA, MEMBER (A)

The applicant by this O.A. seeks for ordering the opposite parties to pay the pension in the grade of Rs. 4500-7000/- as admissible to the Highly Skilled Mechanic Grade I and correction of family pension accordingly and also for paying medical allowance of Rs. 100/- per month.

3. As none appeared on behalf of the applicant, invoking Rule 15 of the CAT(Procedure) Rules, 1987, counsel for respondents was heard and pleadings were perused.
4. The applicant retired as Highly Skilled Mechanic Grade I on 31.12.1985. The pension has been fixed on the basis of last pay drawn.

5. The respondents in their counter reply have stated that the applicant himself has accepted that respondents have issued PPO as admissible to him at the time of retirement. He has further stated that stepping up of pension/family pension is not admissible to pre 1996 retirees in view of the Railway Board's letter dated 4.10.2001 and P.S. No. 12564. It is further stated that the applicant cannot be allowed higher replacement in grade Rs. 4500-7000. This has not been controverted by the applicant.

6. With regards to medical allowance, it is stated by the respondents that the applicant is required to apply on prescribed format for the same. The applicant may submit the information on the prescribed format within a period of 15 days to the competent authority on the prescribed format and the competent authority shall decide the same within 45 days thereafter with regards to admissibility of the medical allowance as claimed and in case it is found in order, the payment shall accordingly be made.

7. With the observations ^{above} to the respondents, O.A. is dismissed.

No costs.

28/3/18
(S.P.Arya)
Member (A)

HLS/-